



CENTRAL ADMINISTRATIVE TRIBUNAL

JAMMU BENCH

O.A.No. 062-353 of 2020
Jammu, this the 11.09.2020.

CORAM: HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J)

HON'BLE MR.PRADEEP KUMAR, MEMBER (A)

Rehana Hassan d/o Ghulam Hassan Ganai, r/o Kralgund
 Langate, Handwara District Kupwara(Kashmir).

Applicant

(BY ADVOCATE: **MR. M.I.DAR**)

Versus

1. Union Territory of J&K through Financial Commissioner, Health & Medical Department, J&K Civil Secretariat, Jammu/Srinagar
2. Chairman, District Health Society, National Rural Health Mission (District Development Commissioner), Kupwara.
3. Director Health Services, Kashmir, Opposite State Motor Garages, Bemina Bypass, Srinagar.
4. Mission Director, Nation Rural Health Mission, J&K Jammu/Srinagar.
5. Chief Medical Officer (Convener, District Health Society), Kupwara.
6. Block Medical Officer, Sogam(Kupwara).

BY ADVOCATE: MR. SUDESH MAGOTRA, DAG.

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 Respondents

O R D E R(Oral)

HON'BLE MR. PRADEEP KUMAR MEMBER(A).

1. The applicant herein was engaged as ANM vide order dated 31.2.2014 (Annexure A-2) by Chairman, District Health Society (District Development Commissioner) Kupwara (Respondent No.2). She was posted at Kralgund (Langate Tandar). Subsequently, on her request, she was deputed to work at Block Medical Officer, Sogam by the same Society. Later on, this deputation was cancelled vide order dated 2.7.2020. The applicant is aggrieved against this cancellation order.
2. Applicant claims that the order dated 2.7.2020 (Annexure A-1) passed by District Health Society/Chief Medical Officer, Kupwara is illegal and the applicant has to be treated as an employee of J & K Government and this Hon'ble Tribunal has the jurisdiction to entertain/decide the controversy in issue.
3. For Central Administrative Tribunal to have the jurisdiction of the District Health Society, Kupwara, the said Society has not been nominated in Schedule of



Sub-Section (4) of Section 14 of the Central Administrative Tribunals Act, 1985. Accordingly, we do not have the jurisdiction to entertain/try the present petition and the same is dismissed without jurisdiction. The applicant may approach the appropriate forum for redressal of her grievance.

(PRADEEP KUMAR)

Member (A)

(RAKESH SAGAR JAIN)

Member(J).

Place: Jammu

Dated: 11.9.2020.

KKS